

ITEM NO.1716

COURT NO.15

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 2480/2024

THE STATE OF UTTAR PRADESH & ORS.

APPELLANT(S)

VERSUS

DILEEP SHARMA & ORS.

RESPONDENT(S)

(Only C.A. Nos. 2707, 2483 and 2486 of 2024 are listed under this item)

WITH

C.A. No. 2483/2024 (III-A)

(FOR AMENDMENT IN CAUSE TITLE ON IA 131218/2019

FOR APPLICATION FOR SUBSTITUTION ON IA 176307/2019

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 176308/2019

FOR SETTING ASIDE AN ABATEMENT ON IA 176309/2019

FOR CONDONATION OF DELAY IN FILING ON IA 197563/2019)

C.A. No.2486/2024 (III-A)

C.A. No.2707/2024 (III-A)

(FOR ADMISSION and I.R. and IA No.122963/2018-CONDONATION OF DELAY IN FILING and IA No.122964/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122965/2018-EXEMPTION FROM FILING O.T.)

Date : 22-11-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R. MAHADEVAN
[IN CHAMBER]

For Appellant(s) Mr. Adarsh Upadhyay, AOR

For Respondent(s) Mr. P. I. Jose, AOR
Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL NO.2480/2024, CIVIL APPEAL No.2707/2024

Learned counsel for the appellant(s) seeks and is granted further two weeks' time to cure the defects.

List the matters after two weeks.

CIVIL APPEAL NO.2486/2024

Learned counsel for the appellants seeks and is granted further two weeks' time to take fresh steps and file fresh particulars in respect of respondent No.4.

List the matter after two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR